

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 1165/2024

(Arising out of impugned final judgment and order dated 29-08-2023 in CRLA No. 4700/2019 passed by the High Court of Judicature at Allahabad)

ISHTIYAK

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.10057/2024-CONDONATION OF DELAY IN FILING and IA No.10058/2024-EXEMPTION FROM FILING O.T.)

WITH

SLP (Crl.) No(s). 759/2024

(FOR ADMISSION and I.R. and IA No.204774/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.204777/2023-EXEMPTION FROM FILING O.T. and IA No.204779/2023-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 19-01-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Farrukh Rasheed, AOR
Ms. Reshma Bai Bhukya, Adv.
Mr. Abu Bakr Sabbaq, Adv.
Mr. Ashish Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment and exemption from filing O.T. are allowed.

Delay condoned.

Issue notice on the Special Leave Petitions as well as on the prayer for interim relief.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)